

### Dissolution of NDMC

168. SHRI K. M. MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has been dissolved and its President given all the powers to manage NDMC functions;

(b) if so, the reasons thereof;

(c) whether it is a fact that this step was taken soon after the new President of NDMC was appointed; and

(d) if so, the reasons why such step was necessary immediately after new President took over?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The NDMC has been superseded and Shri P. N. Bahl appointed its Administrator on the same date to exercise all powers and perform duties of the NDMC, by the Lt. Governor, Delhi.

(b) The NDMC has been found incompetent. It had made persistent defaults in the performance of the duties imposed on it under the law and abuse of powers resulting in wastage of municipal funds.

(c) and (d). The new President was appointed on 25-2-1980 and the NDMC was superseded on 27-2-1980 because it was noted that the Committee constituted w.e.f. 4-10-1979 had committed grave irregularities in administrative/financial matters and as such immediate action to supersede the Committee was necessary.

### Appointment of Commissioner of Police, Delhi

169. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) on what special consideration the Commissioner of Police, Delhi was appointed;

(b) how many officials he has superseded in the same service; and

(c) why this supersession has been allowed;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Shri P. S. Bhinder was appointed Commissioner of Police, Delhi, considering his overall suitability for this post. He belongs to the Haryana Cadre of IPS and has been appointed on deputation to this post which is borne on the Cadre of Union Territories. In the U.T. Cadre, there are 7 officers senior to Shri Bhinder.

### Illicit Immigration between India and Sri Lanka

170. SHRI AMARSINH V. RATHAWA: Will the Minister of HOME AFFAIRS be pleased to state the measures taken by Government to curb illicit immigration between India and Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The requisite information is being collected and will be laid on the Table of the House as soon as it is received.

### Radio Communication Equipment

171. SHRI NIREN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Philips (India) Ltd. was allowed to manufacture radio communication equipment which was reserved for the public sector undertaking;

(b) if so, the reasons for allowing a multinational company to manufacture this reserved item; and

(c) whether Government consider to review this matter and cancel the permission granted?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b). Philips (India) Ltd., were given permission in 1963 to produce one parti-